

**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH**

13

Sr.No.33

**C.P.NO.060/00088/2015 IN
O.A. No. 060/01088/14**

RANI DEVI VS. S.K. CHADHA ETC.

17.04.2015

Present: Mr. Barjesh Mittal, counsel for the applicant.

1. Argues, inter-alia, that the direction of this Court was to consider the case of the applicant in the light of the judicial pronouncement cited by learned counsel for the applicant but rejection has come about on the basis of some other decision which is flagrant violation of orders of this Court.
2. Notice for 27.5.2015.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

HC*

1. Notice issued on 20/4/15
A.Ds Received Sos A-1, please

2. Notice received back Sos A-2
with remark that "no such person in
C.E.M.C." Some is placed with Poor/7(e)
See order, please

W.M.P. JAGDISH PARSAD

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

26. C.P. No. 060/00088/2015 in O.A. No. 060/01088/14
(Rani Devi VS. S.K. Chadha & Anr.)

27.05.2015

Present: Ms. Moushmi Mittal proxy, counsel for the applicant
Mr. Arvind Moudgil, counsel for the respondents.

1. Mr. Arvind Moudgil, Advocate puts in appearance in pursuance to notice.
2. Learned counsel appearing on behalf of the petitioner prays that this C.P. may be dismissed as withdrawn.
3. Ordered accordingly.

(UDAY KUAMR VARMA)
MEMBER(A)

SK

(SANJEEV KAUSHIK)
MEMBER (J)